

**Government of Jammu and Kashmir
Finance Department (Codes Division)
Civil Secretariat, Srinagar/Jammu**

Notification,

Jammu, the 6th April, 2022

S.O. 154 .-In exercise of the powers conferred by proviso to Article 309 of Constitution of India, the Lieutenant Governor is pleased to direct that the following amendments shall be made in the Jammu and Kashmir Civil Services (Leave) Rules, 1979; namely:-

In rule 41-A;

1. in sub-rule (1), for the words **"woman employee"**, the words, **"woman employee and single male employee"** shall be substituted;
2. sub-rule(3) shall be substituted by the following;-

"During the period of child care leave, a woman employee and single male employee shall be paid one hundred percent of the pay drawn immediately before proceeding on leave for the first three hundred and sixty five days, and at eighty percent of the pay for the next three hundred and sixty five days."

3. at the end of clause(ii) of sub-rule(7), the following shall be added :-

"However in case of single female employee, the grant of three spells in a calendar year shall be extended to six spells in a calendar year."

4. after clause (v) of sub-rule(7), the following shall be added as clause (vi); namely:-

"(vi) Child care leave may not be granted for period less than five days at a time."

5. After clause(vi) of sub-rule(7), the following Explanation shall be added:-

“Explanation.- ‘Single Male Employee’ means- an unmarried or widower or divorcee Government employee.”

These provisions shall take effect from the date of issue of the notification.

By order of the Lieutenant Governor.

Sd/-
(Atal Dulloo), IAS,
Financial Commissioner
(Additional Chief Secretary),
Finance Department.
Dated 06-04-2022

No.FD-Code/166/2021- 02-73

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(S.L. Pandita)
Director General (Codes),
Finance Department.